

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. O.A. 211

OF 1998

8

Applicant(s) Sri Rohini Kumar Baruah
-VS-

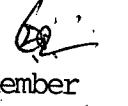
Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. G. K. Bhattacharyya
Mrs. B. Dutta DasAdvocate for Respondent(s) Mr. G. Sarma, Addl.
C.G.S.C
G.A. Assam.

Notes of the Registry	Date	Order of the Tribunal
This application is in form and within time. F. of Rs. 50/- deposited vide IPO/BID No. 725227 910885 Dated 9.10.98 909527 668448 dated 20.8.98	2.9.98	<p>Application is admitted. Issue notice on the respondents by registered post.</p> <p>List on 22.10.1998 for written statement and further orders.</p> <p>6 Member</p>
Requisite 4 copies have been filed.	pg 22.10.98	<p>22.10.98</p> <p>Two weeks time is allowed on the prayer of Mr. G. Sarma, learned Addl. C.G.S.C. to file written statement.</p> <p>6 Member</p>
Regd 1.9		<p>List on 9.11.98.</p> <p>6 Member</p>

Pl. comply order
dtd 2/9/98
M/S
919

Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
<p><u>7.9.98</u> Notice Service of copy and order add. 2.9.98 issued to the respondents & Regd/ part ride D. No. 2554 to 2557 dt. 7.9.98 for Memo of appearance filed by Mrs. M. Das Dr. G.A. ASSAM. 7.9</p>	9.11.98 pg	<p>Two weeks further time is allowed for filing of written statement on the prayer of Mr G.Sarma, learned Addl.C.G.S.C and Dr Y.K.Phukan, learned Sr.Government Advocate, Assam.</p> <p>List on 23.11.1998 for written statement and further orders.</p> <p> Vice-Chairman</p>
<p><u>10. WLS has been filed.</u></p>	23.11.98 pg	<p>On the prayer of Mr G.Sarma, learned Addl.C.G.S.C and also Ms M.Das, learned Government Advocate, Assam, two weeks time allowed for filing of written statements.</p> <p>List on 8.12.1998 for written statement and further orders.</p> <p> Member</p>
<p><u>21.10</u> <u>21.11.98</u> No. WLS has been submitted by the respondents. for 7-12-98 Written statement - has not been filed.</p>	25.11 8.12.98 pg	<p>Mr. G.Sarma, learned Addl. C.G.S.C. and Dr. Y.K.Phukan, learned Sr. Govt. Advocate, Govt. of Assam pray for two weeks time for filing of written statement. Mr. G.N.Das, learned counsel appearing on behalf of the applicant has not objection. Prayer allowed.</p> <p>Fix it on 30.12.1998.</p> <p> Vice-Chairman</p>
<p><u>29-12-98</u> 1) Service reports are still awaited. 2) Written statement has not been filed.</p>	trd	<p> Member</p>

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Notes of the Registry	Date	Order of the Tribunal
<p>Pl. comply with dttd 30/12/98.</p> <p>NS 31/12/98</p> <p><u>8.1.99</u> Copies of the order have been sent to the D/sec. for issuing the same to the parties through Regd. with Adm.</p> <p>th Issued vide D.M.R. 47 to 51 D. 11-1-98.</p> <p>th</p>	30.12.98	<p>Present : Hon'ble Justice Sri D.N.Baruah, Vice-Chairman and Hon'ble Sri G.L.Sanglyine, Administrative Member;</p> <p>Learned counsel appearing on behalf of the respondent No.4 -Accountant Gene- ral(A&E), Assam submits that the appli- cant has been given all the reliefs he claimed. Ms B.Dutta Das, learned counsel for the applicant does not dispute the submission. Mr B.C.Pathak, learned Addl. C.G.S.C for respondent No.1 and Dr Y.K. Phukan, learned Government Advocate, Assam for respondent Nos.2 and 3 also does not oppose the prayer. In view of the submi- ssion made by Mr G.Sarma, learned counsel for the Accountant General the application has become infructuous. Accordingly, the application is disposed of as infructuous.</p> <p>60 Member</p>
		<p>pg NS 31/12/98</p> <p>60 Vice-Chairman</p>

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